

Mr. Speaker: I think the object of Shri Narayanankutty Menon is only to have an opportunity to discuss this matter. But, as the hon Prime Minister observed, it is unnecessary to keep this matter pending. Certainly, I will allow an opportunity. The hon Prime Minister himself says that we shall have an opportunity to discuss this, if necessary.

Shri Jawaharlal Nehru: We may, but on facts and not in the air.

Mr. Speaker: Monday morning or even before this evening, if more information is received it may be made available.

Shri Jawaharlal Nehru: If we have any information before the evening that is, any important information.

Mr. Speaker: Certainly. It will be given to us. Then we will have more information on Monday.

Shri Narayanankutty Menon: My only intention was to have a discussion on the matter.

Mr. Speaker: Let us wait for the facts and on the facts, if there is anything very important which we want to discuss here I will certainly allow an opportunity to this House to discuss that matter. Therefore this adjournment motion need not be kept pending. I disallow it.

Shri Jawaharlal Nehru: There is one point I gather that the dam is not affected. It is not the dam. (Interruption).

Shri Raghunath Singh (Varanasi): Diversion tunnel only.

Shri Jawaharlal Nehru: Yes. Water overflowed in one place and went into some place where engines were being erected. That is serious enough. But let us be clear that the dam is not affected.

Mr. Speaker: I am happy. There was some misunderstanding.

Shri Mohammed Imam (Chitaldrug): I understand that water has flowed into the generating station submerging all the generating units. I think

that must have caused considerable damage. We would like to know as to what extent damage has been caused to the generating station.

Mr. Speaker: I am sure all that will be reported to the House.

12 16 hrs

PAPERS LAID ON THE TABLE

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha —

- (i) Supplementary Statement No V—Seventh Session, 1959 [See Appendix II, annexure No 135]
- (ii) Supplementary Statement No IX—Sixth Session, 1958 [See Appendix II, annexure No 136]
- (iii) Supplementary Statement No XII—Fifth Session, 1958 [See Appendix II, annexure No 137]
- (iv) Supplementary Statement No XXI—Fourth Session, 1958 [See Appendix II, annexure No 138]
- (v) Supplementary Statement No XXVII—Second Session, 1957 [See Appendix II, annexure No 139]

AMENDMENT TO CENTRAL EXCISE RULES

The Deputy Minister of Finance (Shrimati Tarakeshwari Sinha): I beg

[Shrimati Tarkeshwari Sinha]

to lay on the Table, under Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No GSR 915, dated the 8th August, 1959, making certain further amendment to the Central Excise Rules 1944 [Placed in Library See No LT-1547/59]

**CUSTOMS AND CENTRAL EXCISE DUTIES
EXPORT DRAWBACK (GENERAL)
RULES**

Shrimati Tarkeshwari Sinha. I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act 1944, a copy of the Customs and Central Excise Duties Export Drawback (General) Rules, 1959 published in Notification No GSR 917, dated the 8th August, 1959 [Placed in Library See No LT 1548/59]

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 24th August, will consist of—

- (1) Consideration of any item of business carried over from today's Order Paper
- (2) Consideration and passing of the Central Excises and Salt (Amendment) Bill 1959
- (3) Consideration of a motion for the concurrence of the House to join a Joint Committee of the two Houses on the Prevention of Cruelty to Animals Bill, 1959
- (4) Discussion and voting of the Supplementary Demands for Grants (Kerala) for 1959-60
- (5) Consideration and passing of the Andhra Pradesh and

Madras (Alteration in Boundaries) Bill, 1959

- (6) Further discussion of the motion moved by Shri Shradhakar Supakar on the 8th May, 1959, regarding Report of the Sanskrit Commission, 1956-57, at 3 P.M., on Tuesday, the 25th August
- (7) Discussion on the following subjects will also come up on the dates and at the time mentioned —

(1) Fourteenth Report of the Law Commission on the Reform of Judicial Administration (Volumes I & II), on a motion to be moved by Shri Ram Krishan Gupta and others on Thursday, the 27th August at 2-30 P.M.

(11) Policy of the Government in regard to public borrowing on a motion to be moved by Shri Anand Chandra Guha and others on Friday, the 28th August, after disposal of question

Shri Harish Chandra Mathur (Pah): May I know what has happened to the Report, which was for discussion this week and which was postponed? As a matter of fact it had been kept on the list of business for the 20th August, 1959. Then it was pushed on to the list of business for the 22nd August 1959. Again it was to come next week but now I find that it has been pushed out.

Shri Satya Narayan Sinha: I think during the first week of the next month the hon. Member's motion will be there.

Shri Harish Chandra Mathur: How is it that this Report is not coming up for discussion next week and some other motions have been inserted?